

NOTIFICATIONS UNDER MOTOR VEHICLES  
ACT

**Shri Jagjivan Ram:** On behalf of Shri Raj Bahadur I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. 173/F. 68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961. [Placed in Library, See No. LT-140/62].

(b) Notification No. 25/20/60-1 (Tpt) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1951. [Placed in Library, See No. LT-141/62].

(ii) a copy each of the following Notifications making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. F. 12/53 60-Transport published in Delhi Gazette dated the 16th November, 1961.

(b) Notification No. F. 21/2 60-Transport published in Delhi Gazette dated the 14th December, 1961.

(c) Notification No. F. 12/38/57]-61 Transport published in Delhi Gazette dated the 18th January, 1962. [Placed in Library, See No. LT-142/62].

12:23 hrs.

FINANCIAL COMMITTEES (1961-62)  
—A REVIEW

**Secretary:** I beg to lay on the Table a copy of "Financial Committees (1961-62)—A Review."

12:23½ hrs.

BUSINESS OF THE HOUSE

**Shri Hari Vishnu Kamath** (Hoshangabad): When will the Minister of Parliamentary Affairs make his usual weekly statement?

**Mr. Speaker:** Tomorrow is a working day for us.

12:23½ hrs.

ELECTIONS TO COMMITTEES

INDIAN CENTRAL ARECANUT COMMITTEE

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** Sir, on behalf of Shri S. K. Patil, I beg to move:

"That in pursuance of clause 3 (vi) of Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 43-11/48-Com., dated the 21st May, 1949, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee."

**Mr. Speaker:** The question is:

"That in pursuance of clause 3 (vi) of Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 43-11/48-Comm., dated the 21st May, 1949, as amended from time to time, the members of Lok Sabha do proceed to elect in such manner, as the Speaker